

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).35364/2011

(From the judgement and order dated 04/10/2011 in WP No.1849/2003,LPA No.171/2011 of The HIGH COURT OF BOMBAY)

ANANT R KULKARNI

Petitioner(s)

VERSUS

Y.P.EDUCATION SOCIETY & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for interim relief and office report)
(For Final Disposal)

Date: 18/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Ms. Prity Kunwar, Adv.
Mr. Shivaji M. Jadhav, Adv.

For Respondent(s) Mr. Braj Kishore Mishra, Adv.
Mr. Vijay Kumar, Adv.
Mr. M.D. Adkar, Adv.
Ms. Aparna Jha, Adv.
Mr. Siddhartha Arya, Adv.
Mr. Vishwajit Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties may file the written submissions, if any, by Thursday, the 25th April, 2013.

| (DEEPAK MANSUKHANI)
| Court Master

| (M.S. NEGI)
| Court Master

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